

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH

CAA-31(PB)/2017

IN THE MATTER OF:

Axiom Commodore Pvt. Limited

.....PETITIONER

Vs.

Daniel Tradex Ltd. with Cartel Fin. & Investment (P) Ltd.... RESPONDENT

SECTION :

Under Section 230-232

Order delivered on 04.7.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
DEEPA KRISHAN,
Hon'ble Member (Technical)

For the Applicant

: Mr. Pradeep Kumar Mittal, Advocate
Mr. Praveen Kumar Mittal, Advocate
Mr. Mayank Sharma, Advocate

For the Regional Director (NR)

: Mr. C. Balooni, Company Prosecutor

For the Official Liquidator, Delhi

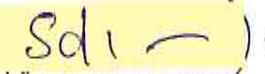
: Ms. Chetana Kandpal, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present and represents that necessary Tracking Report as given in Page 5 to 10 in the affidavit of service filed bearing Diary No.6906 dated 24.4.2017 in relation to service of notice on the Income Tax Department shall be filed within 2/3 days.

In view of above, the matter be posted for hearing on 10.7.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
04.7.2017